

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1440
ANSWERED ON:30.11.2011
CASES IN CBI COURTS
Gavit Shri Manikrao Hodlya

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the total number of CBI Courts in the country, State-wise including Delhi at present;
- (b) the location-wise details of the Courts, State-wise including Delhi;
- (c) the total number of cases pending in each CBI Court; and
- (d) the steps taken by the Government to clear those pending cases?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRIV. NARAYANASAMY)

(a) & (b) : There were 46 Courts of Special Judge & 10 Courts of Special Magistrates functioning for CBI cases all over the country. In line with the recommendations of the Chief Justice of India, the Central Government had decided to set up 71 additional special courts exclusively for the trial of CBI cases in different States. Orders have been issued for setting up of 70 such courts. Out of these, 48 Courts have started functioning.

The State-wise details of the courts which were already functioning are at Annexure-A and State-wise details of the newly created additional courts which have become functional are at Annexure-B.

(c) : There were 9928 cases pending trial in the beginning of the year 2011 and 10010 CBI cases pending trial as on 31.10.2011 in various Courts including exclusive courts all over the country. In view of process of establishment of newly created exclusive CBI Courts, the exact number of cases in each court is difficult to provide at this moment.

(d) : Government has already taken a number of steps to ensure that pending cases involving CBI are tried and decided in a time bound manner, which include, inter alia, drawing up of a scheme for creation of 71 additional special courts for trial of CBI cases on the basis of a recommendation made by the Hon'ble Chief Justice of India, and the reimbursement of both recurring and non-recurring expenditure to the State Governments on the setting up and functioning of such additional special courts, creation of posts of public prosecutors, pairvi officers (inspectors), naib courts, etc. for these courts and approval of a scheme for engagement of public prosecutors, pairvi officers, etc. on contract basis pending recruitment of officers on regular basis, etc.